

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(22)

T.C.P No. 52/(MAH)/2014

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:


Mr. Gopal Ahuja

V/s.

M/s. Shree Ambuja Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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22	Abhijeet B. Desai	Advocate	
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i/b Prashant P. Kulkarni A

for Petitioner

Nikita Vandhan Advocate

i/b Kange & Co

for R285



As per convenience of both parties
matter kept for withdrawal on 2/18

ORDER


TCP 52/58, 59/397-398/NCLT/MB/MAH/2014

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 2.1.2018, for filing withdrawal memo and consent terms.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)